

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 162 OF 2015 &  
IA NOS. 260 & 314 OF 2015**

**Dated: 30<sup>th</sup> November, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Adani Power Maharashtra Ltd.**

**.....Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Anr.**

**.....Respondent(s)**

Counsel for the Appellant(s)

:

Mr. Amit Kapur  
Ms. Poonam Verma  
Mr. Gaurav Dudeja  
Mr. Akshat Jain  
Mr. Malav Deliwala (Rep.)

Counsel for the Respondent(s)

:

Ms. Deepa Chawan  
Ms. Ramni Taneja a/w  
Mr. Nirav Shah (Rep.) for R-2

**ORDER**

Learned counsel for Respondent No.2 seeks four weeks time to file reply. She may file the same on or before 28.12.2015 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 08.01.2016 after serving copy on the other side.

List the matter on **11.01.2016.**

**(I.J. Kapoor)  
Technical Member  
ts/dk**

**(Justice Ranjana P. Desai)  
Chairperson**